

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

06.07.2012

OA No. 397/2012

Mr. C.B. Sharma, Counsel for applicant.

The present OA has been filed against the order dated 28.03.2012 (Annexure A/1), which has been sought by the applicant under the Right to Information Act, vide which the it was informed that on performing the duties of Group 'D' for eight hours, pay & allowances to Group 'D' post is admissible. The applicant alleged that he is performing eight hours duty against the vacant post of Group 'D' he is not paid the pay & allowances of Group 'D' post.

Learned counsel for the applicant submits that he wants to represent before the competent authority. The applicant is at liberty to represent before the competent authority within a period of two weeks. If the representation is filed within the aforesaid period, the respondents are directed to decide the same expeditiously but in any case not beyond the period of six weeks from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

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